

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 13th May, 1953

The House met at a Quarter Past
Eight of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

MOTION FOR ADJOURNMENT ✓

LATHI CHARGE BY POLICE IN DELHI

Mr. Deputy-Speaker: I have received notice of an adjournment motion: a motion for the adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance namely "the brutal and unprovoked lathi charge on the bystanders, passers-by, and shoppers yesterday at 7-45 p. m. near the Dewan Hall in Delhi and the unprovoked assault by the Delhi police on Shri V. P. Joshi an advocate of Delhi".

Has the hon. Home Minister any information? ✓

The Minister of Home Affairs and States (Dr. Katju): I have not got any precise information. Whatever information I have is quite contrary to the insinuations made in this motion. But I suggest that a Short Notice Question may be put and then I shall be able to put all the real facts before the House as to what is happening in Delhi so that the Members of the House may know.

Shri U. M. Trivedi (Chittor): I agree to that.

Mr. Deputy-Speaker: Therefore, consent is not granted. ✓

170 P.S.D.

QUESTION OF PRIVILEGE

ARREST OF A MEMBER

Mr. Deputy-Speaker: Regarding the question of privilege, under the rules, in view of the statement made yesterday and the telegram that was received regarding Dr. Mookerjee's arrest from the Chief Secretary to the Kashmir Government, I think no more questions of privilege arise. Under rule 201, the right to raise a question of privilege shall be governed by the following conditions:

"(i) not more than one question shall be raised at the same sitting;

(ii) the question shall be restricted to a specific matter of recent occurrence."

The specific matter that was referred to was the arrest of Dr. Mookerjee. As was decided by the Committee of Privileges in connection with the arrest of Mr. Deshpande, it was laid down that there ought to be no special privilege in the case of a Member of the House as opposed to any ordinary person. No discrimination or no special privilege of freedom from arrest was granted to him. In the usual course he is arrested. All that is required is that the arresting authority must intimate the factum of arrest to the House. That was done and I read it out to the House. I called for any other matters or points. The hon. Member has written to me that there are a few points to urge in justification of the privilege. I am not prepared to admit it now because he has to give a statement. Under the rules, not more than one question shall be raised at the same sitting. So far as that question is concerned, that has sufficiently been answered. I received a telegram and I read it out to the House. Therefore....

Shri N. C. Chatterjee (Hooghly): Would you give me a chance?

Mr. Deputy-Speaker: Before I give my consent. I must be satisfied. It is